

**Approval for setting up of CESCL**

2880. DR. PRABHAKAR KORE: Will the PRIME MINISTER be pleased to state:

- (a) whether the Planning Commission received any proposal seeking its approval to set up a Centre of Excellence for Studies in Classical Languages (Kannada and Telugu CESCL) at the Central Institute of India Languages, Mysore;
- (b) if so, details thereof;
- (c) whether the same proposal is kept pending for almost a year;
- (d) if so, by when it would get clearance;
- (e) whether any time-frame has been fixed in this regard; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) Yes, Planning Commission had received draft proposal on Standing Finance Committee (SFC) for opening of Centre of Excellence for Studies in Classical Languages (Kannada and Telugu) at Central Institute of India Languages (CIIL), Mysore on 17.1.2011.

(b) The CIIL would establish two Research Centers, one each for Kannada and Telugu, which will work on various scheme and activities identified by the CIIL, Mysore including research, documentation, propagation and teaching of these languages. It will also coordinate such work undertaken by individuals, institutions in the States/UTs of India and abroad and provide linkages to studies in other classical languages in the World. The functions of Research centres would include; identify sources of classical languages, promote, propagate and preserve these classical languages, procure manuscripts, publish books related to classical Kannada and Telugu, award certificate of honour, create avenues for interdisciplinary research, *etc.* The financial implications during Eleventh and Twelfth Five Year Plan for CESCL would be of Rs. 21.57 crore.

(c) No, Sir. The proposal for 'in-principle' approval first was received on 17.1.2011 and subsequently, the Ministry of HRD sent revised SFC in March, 2011. The proposal was examined in detail and some clarifications were sought from MHRD and also suggestions were made in SFC note particularly relating to reduction the number of posts and cost, *etc. vides* letter dated 28.3.2011.

(d) The Ministry had sent their response to the clarifications sought on the SFC Note on 25.8.2011. **After receiving the response, the Planning Commission had accorded 'in-principle' approval within two weeks as on 8th September, 2011 vide letter No. P-11074/5/2007-Edu dated 8.9.2011.**

(e) Yes, there is time-frame for according 'in-principle' approval.

(f) The process of the 'in-principle' approval should be completed within the time-frame of **four weeks** from the date of receipt of the proposal or reply received to the queries if any, from the Ministry/Department.

**Loan on concessional rates to handicapped Indian nationals**

†2881. SHRI PRABHAT JHA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that 'National Handicapped Finance and Development Corporation' provides loan on concessional rates to handicapped Indian nationals;

(b) if so, the details of the applications received and the loans disbursed by this institution during the last three years, State-wise;

(c) whether Government had announced the formation of a separate 'Department of Handicapped Affairs'; and

(d) if so, the details of the progress thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Yes, Sir. National Handicapped Finance and Development Corporation (NHFDC) provides loans on concessional rates to eligible Persons with Disabilities (PwDs).

(b) Statements indicating State-wise details of the applications received and loans disbursed by the National, Handicapped Finance and Development Corporation (NHFDC) during the last three years are given in the Statement-I and II respectively (*See below*).

(c) and (d) Yes, Sir. A new Department of Disability Affairs has been set up *vide* Cabinet Secretariat's notification dated 12.05.2012 and twenty five subjects have been allotted to it. A separate Secretary has also been appointed for the Department of Disability Affairs.

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†Original notice of the question was received in Hindi.